

from abroad which are *sub judice* in the courts of Bombay at present; and

(b) the number of cases which were decided till July, 1968 and the number of persons who were awarded punishment?]

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी झार० देसाई) : (क) इस समय सोने तथा घड़ियों के अवैध आयात के 72 मामले बम्बई के न्यायालयों में चल रहे हैं।

(ख) 1-1-1963 से 31-7-1968 तक की अवधि में 244 मामलों का फैसला हुआ। इन मामलों में 296 व्यक्तियों को सजाएं हुई।

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI R. DESAI) : (a) At present, 72 cases involving illegal import of gold and watches are *sub judice* in the courts of Bombay.

(b) During the period from 1st January 1963 to 31st July 1968, 244 cases were decided. Punishment was awarded to 296 persons in these cases.]

1386. [Transferred to the 28th August, 1968.]

KUKADI IRRIGATION SCHEME

1387. SHRI J. S. TILAK :

SHRI A. G. KULKARNI :

Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer to Unstarred Question No. 677 given in the Rajya Sabha on the 5th March, 1968 and state :

(a) whether the Government of Maharashtra submitted the Kukadi Irrigation Scheme for sanction by the Central Government in May, 1965; and

(b) if so, the steps Government have taken to sanction it without further delay?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD) : (a) Yes; Sir. The Kukadi

†[] English translation.

Project Report was received in June, 1965.

(b) Technical scrutiny by Central Water and Power Commission has been completed.

DISSOLUTION OF SOCIAL WELFARE BOARD IN KERALA

1388. SHRI GANESHI LAL CHAUDHARY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the Social Welfare Board in the State of Kerala has been dissolved; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) Yes, Sir.

(b) The reasons given by the Kerala Government are that the activities of the Board were not quite beneficial to the communities involved and that the projects undertaken by the Board had not been very successful.

POST-MATRIC EDUCATION TO SCHEDULED CASTES AND TRIBES

1389. SHRI GANESHI LAL CHAUDHARY : Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the total amount spent for the education in Post-Matric classes for persons belonging to Scheduled Castes and Scheduled Tribes in the current year; and

(b) what is the amount given per student per month for Intermediate, B.A., M.A., and other post-graduate and technical courses?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) The total amount spent on post-matric Scholarships to Scheduled Castes and Scheduled Tribes can be known only after the close of the current financial year.